



High Court of Tripura
Agartala

Order No. 78

Dated, Agartala, the 30th April, 2015

Hon'ble the Chief Justice has been pleased to direct that henceforth, all issues in Civil Cases should be clearly typed out in the order sheet itself and not on a separate piece of paper.

By Order,

Sd/-

(A. Debbarma)
Registrar (Judicial)

No.F. 40 (22)-HCT/BENCH/SUB.JUD/2015/11427-49

April 30, 2015

Copy to:

01. The District & Sessions Judge, Gomati Judicial District, Udaipur/Unakoti Judicial District, Kailashahar/West Tripura Judicial District, Agartala/South Tripura Judicial District, Belonia/ North Tripura Judicial District, Dharmanagar for information and compliance. They are requested to circulate the same amongst all the Presiding Officers of the concerned Courts under their respective Districts for their information and compliance;
02. The Judge, Family Court, Agartala, West Tripura Judicial District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial District for information and compliance;
03. The Registrar (Vigilance), High Court of Tripura, Agartala;
04. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
05. The Joint Registrar, High Court of Tripura, Agartala;
06. The Deputy Registrar(s), High Court of Tripura, Agartala;
07. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
08. The Chief Librarian, High Court of Tripura, Agartala;
09. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
10. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
11. The Asstt. Registrars, High Court of Tripura, Agartala;
12. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura; and
13. Order File.

30/04/15
Registrar (Judicial)